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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 01/2016

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February, 2017, 10.30 A.M.

	ne of the Company	Mangalmurti Comn -Versus- Rupnarayan Vanijy		
Under Section		397/398		
SI. No.	- Julian Strategy		Appearing on behalf of	Signature with date
1. SHAKTIPADA BANERJEG KOTAK MAHINDRA SLIKAPULTANG. 2. DEBATO. BANK LTD.				
2.	DEBADYOTI	BASU	BANK LTD.	Dear
3.	MEGHA PA	THAK	\sim	Megla Partial.
4 CS DEEPAK KUMAR KHATTAN, F. C. S.) Deficitem				
5. CS SHRUTI SINGHANIA, A. C.J. GPETITIONER A HIME				
6. CI PRERNA VERMA, A.CI.				
PRACTISING COMPANY SECRETARIES				

15-02-2017 — CP No. 01/2016 — IA — 46/2017 — Mangalmurti Commodeal Pvt. Ltd. Vs. Rupnarayan Vanijya Pvt. Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner is present and the Ld. Lawyer on behalf of Kotak Mahindra Bank Ltd. is present with an application bearing No. 46/2017 to implead them as party to the Company Petition and to allow them to file the written reply against the main CP.

The Kotak Mahindra Bank Ltd. has further prayed that the defective application which is lying in the Registry may be allowed to be withdrawn in view of filing of the correct petition.

Heard both side. The petitioner has no objection. Hence, the prayer made by Kotak Mahindra Bank Ltd. in IA 46/2017 is allowed and the IA No. 46/2017 stands disposed of.

Kotak Mahindra Bank Ltd. are allowed to implead themselves as one of the respondents to the Company Petition and they are also allowed to file their reply within a period of 10 days and another 10 days' time is given to the petitioner to give rejoinder, if any, with copy to Kotak Mahindra Bank Limited.

The Office is directed to correct the cause list on impleadment of Kotak Mahindra Bank Limited as one of the respondents in the main CP.

On perusal of the record, it is found that on 6th January, 2017, the prayer of Kotak Mahindra Bank Limited, the operation of the order dated 11-11-2016 was stayed till further orders.

Now, in the event of allowing the application of Kotak Mahindra Bank Limited to implead them as one of the respondents, the stay order dated 6th January, 2017 is vacated and the order passed on 11-11-2016 is in operation from today onwards as the Ld. Lawyer appearing on behalf of Kotak Mahindra Bank Limited submitted that they have already adjusted an amount of Rs.91,20,944/- to the account of M/s. Rupnarayan Vanijya Pvt. Ltd. and Rs. 57,87,531-05 has been adjusted to the account of Manpuria Agri Products Pvt. Limited.

Fix the matter for hearing on 23-03-2017.

MANORAMA KUMARI MEMBER(J)